

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

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**LOK SABHA**

**UNSTARRED QUESTION NO. 236**

**TO BE ANSWERED ON THURSDAY, THE 25<sup>TH</sup> FEBRUARY, 2016**

**Lok Adalats**

†236. SHRI SADASHIV LOKHANDE:  
SHRI VENKATESH BABU T.G.:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of various Lok Adalats organised during each of the last three years and the current year in the country, State/ UT-wise;
- (b) the number of cases disposed off by these Adalats during the said period, State/UT-wise;
- (c) whether the Government proposes to organise more such Adalats on regular basis in future and if so, the details thereof;
- (d) the extent to which these Lok Adalats have helped in reducing the number of pending court cases in the country; and
- (e) the steps taken/being taken by the Government to organise such Adalats more frequently across the country?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)**

- (a) & (b) A statement showing the number of Lok Adalats organised in various States and number of cases disposed of (the number of cases includes both pre-litigation and post-litigation cases) by these Adalats during the last three calendar years is at Annexure-I. The details of National Lok Adalats organised during the last three years are given at Annexure-II.
- (c), (d) and (e) National Legal Services Authority (NALSA) organizes Lok Adalats through the State Legal Services Authority, Supreme Court Legal Services Committee, High Court Legal Services Committees, District Legal Services Authorities and Taluk Legal Services Committees for settlement of a large number of cases, both at pre-litigation and post-litigation stages. In order to reduce the pendency of cases in courts, the Legal Services Institutions under the Legal Services Authorities Act, 1987, have been organizing Lok

Adalats all over the country regularly either on a daily, fortnightly or monthly basis in addition to the National and Mega Lok Adalats.

The National Lok Adalats on various subject matters, such as, bank matters/Section 138 of the NI Act, revenue/MNREGA/Land acquisition cases, Labour and family matters, MACT and insurance claims/electricity/Water/telephone/public utility disputes, criminal compoundable matters, traffic/petty matters, municipal matters are being organized during the year 2016, as per the Calendar approved by the Hon'ble Chief Justice of India and Patron-in-Chief, NALSA and Hon'ble Executive Chairman, NALSA. The main aim of organizing Lok Adalats is to provide an opportunity to settle disputes within a short period. The State Legal Services Authorities have been issued guidelines/directions by NALSA vide National Legal Services Authority (Lok Adalat) Regulations, 2009 to organize Lok Adalats more effectively and for speedy disposal of cases.

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## Annexure- I

**STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) AND (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 236 FOR 25.02.2016 REGARDING LOK ADALATS**

Statewise number of Lok Adalats organised and number of cases disposed of by these Lok Adalats during the last three calander years 2013, 2014 and 2015.

S. No	Name of the State Authorities	2013		2014		2015	
		No. of Lok Adalats held	Total number of Cases Settled	No. of Lok Adalats held	Total number of Cases Settled	No. of Lok Adalats held	Total number of Cases Settled
1	Andhra Pradesh	14,690	2,12,933	11,956	1,40,634	10,754	1,83,665
2	Arunachal Pradesh	34	624	20	544	40	329
3	Assam	52	62,114	40	98,470	89	60,476
4	Bihar	2,209	42,410	1,217	1,67,686	1,980	3,93,196
5	Chhattisgarh	2,039	7,68,845	2,162	41,54,932	2,109	15,23,657
6	Goa	123	654	84	2,905	155	4,173
7	Gujarat	10,973	2,23,270	11,839	3,74,241	13,128	1,72,363
8	Haryana	3,169	1,94,594	62,306	2,46,538	65,451	2,01,056
9	Himachal Pradesh	732	25,995	2,296	1,10,244	1,472	1,03,809
10	Jammu & Kashmir	597	63,659	499	1,32,044	602	1,08,792
11	Jharkhand	1,360	1,44,989	4,079	42,60,524	3,382	7,86,845
12	Karnataka	18,788	1,73,226	35,017	11,98,043	21,514	16,86,496
13	Kerala	4,616	44,455	4,495	1,27,625	3,329	1,38,402
14	Madhya Pradesh	1,683	20,52,228	1,517	43,25,522	1,237	26,18,017
15	Maharashtra	2,279	4,38,018	2,614	4,06,945	3,764	3,23,833
16	Manipur	16	932	6	322	11	1,667
17	Meghalaya	23	1,000	36	1,854	74	2,888
18	Mizoram	43	402	101	619	67	725
19	Nagaland	27	1,737	31	1,324	74	1,209
20	Odisha	1,054	3,74,443	1,113	1,09,445	1,469	1,75,443
21	Punjab	3,388	3,67,160	3,249	2,59,530	4,191	12,38,597
22	Rajasthan	25,804	3,20,058	21,593	3,63,485	18,441	3,61,896
23	Sikkim	239	1,152	371	775	262	796
24	Tamil Nadu	5,733	14,59,974	5,613	40,58,694	4,020	11,53,839
25	Telangana	-	-	3,381	1,52,238	5,899	2,11,588
26	Tripura	225	26,435	252	35,932	346	52,524
27	Uttar Pradesh	3,692	16,61,425	2,600	34,46,277	1,450	11,99,069
28	Uttarakhand	180	55,797	172	22,810	220	30,109
29	West Bengal	1,564	4,03,009	1,501	5,45,096	1,716	3,43,773

30	Andaman and Nicobar Islands	8	2,048	7	2,382	7	127
31	U.T. Chandigarh	804	79,459	719	3,43,838	967	16,656
32	Dadra and Nagar Haveli	2	117	1	64	10	193
33	Daman and Diu	6	1,654	4	146	9	119
34	Delhi	1,200	4,09,541	1,097	1,27,415	925	1,35,728
35	Lakshadweep	68	0	13	0	-	0
36	Puducherry	102	19,130	107	7,231	106	5,711
	<b>TOTAL</b>	107,522	9,633,487	182,108	25,226,374	1,69,270	1,32,37,766

## Annexure- II

REPLY TO PARTS (a) and (b) OF THE LOK SABHA UNSTARRED QUESTION NO.236 FOR 25.02.2016 REGARDING LOK ADALATS		
S.No.	Date on which National Lok Adalats (NLA) organised	Number of cases disposed of in National Lok Adalats (both pre-litigation and post-litigation cases)
1	\$ 1st NLA on 23.11.2013	72,10,344
2	# 2nd NLA on 6 & 13.12.2014	4,49,17,663
3	* 14.02.2015	4,20,665
4	* 14.03.2015	41,92,313
5	* 11.04.2015	5,31,872
6	* 09.05.2015 & 13.06.2015	3,18,724
7	*11.07.2015	8,68,254
8	*08.08.2015	3,53,167
9	*12.09.2015	5,71,741
10	*10.10.2015	16,39,229
11	12.12.2015 (All types of cases)	1,34,56,127
12	*13.02.2016	2,75,926
<p>Note:- * NLA on various subjects matters</p> <p>\$ In the 1<sup>st</sup> National Lok Adalat held on 23.11.2015 in all States/UTs and in the Supreme Court, the total of 72,10,344 cases were settled, out of which 10,77,582 Criminal cases, 21,22,950 Pre-Litigation cases, 9,19,731 Revenue Cases, 5,22,424 Traffic Challans, 4,16,782 MNREGA cases, and 21,50,875 cases relating to other categories.</p> <p># In the 2<sup>nd</sup> National Lok Adalat held on 06.12.2014 &amp; 13.12.2014 in all 36 States/UTs and in the Supreme Court on 06.12.2014, a total of 4,49,17,663 cases were settled, out of which 40,81,637 cases were pending in Courts. The remaining break up of 4,08,36,026 cases have been – 1,30,04,343 cases at Pre-Litigative stage; 26,44,871 MNREGA cases and 2,51,86,812 cases relating to Aadhar/Voter/Ration/BPL cards.</p>		